

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3119  
ANSWERED ON:15.03.2013  
DOWRY PROHIBITION ACT  
Scindia Smt. Yashodhara Rajee

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has made any assessment to find out the implementation of Dowry Prohibition Act, 1961 in the country;
- (b) if so, the details thereof;
- (c) whether most of the State Governments have not appointed requisite number of separate prohibiting officers mandated under the said Act;
- (d) if so, the details thereof; and
- (e) the action taken or proposed by the Government to ensure proper implementation of the said Act?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The Ministry of Women and Child Development regularly organises consultations with representatives of the State Governments, police, Legal Services Authorities and others to review the implementation of women related legislation including the Dowry Prohibition Act, 1961. Ministry has organised a Regional and National Consultation in November, 2011 and January, 2012, respectively with various stakeholders to review the implementation of the Dowry Prohibition Act, 1961.
- (c) & (d): All the States/UTs except Arunachal Pradesh, Mizoram, Nagaland and Sikkim have appointed Dowry Prohibition Officers. State-wise details of the Dowry Prohibition Officers appointed are annexed.
- (e): The Ministry regularly reviews the implementation of this legislation for necessary amendments, if any, for its effective implementation.